

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

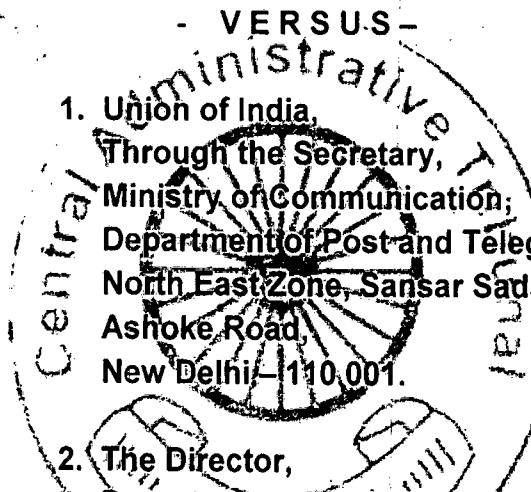
No. O.A. 994 of 2018

Date of order: 24.09.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Madan Chandra Barik,
S/o. Late Purna Chandra Barik,
Residing at Village – Bara Gobindapur,
Post Office – Rajkumar and Police – Indas,
District – Bankura, Pin – 722205.

.. Applicant



1. Union of India,
Through the Secretary,
Ministry of Communication,
Department of Post and Telegraph,
North East Zone, Sansar Sadan,
Ashoke Road,
New Delhi – 110 001.
2. The Director,
Department of Posts,
Office of the Director,
Kolkata General Post Office,
Kolkata – 1.
3. The Senior Superintendent of Post Offices,
Bankura Division, Bankura,
Pin – 722 101.
4. The Inspector of Post Offices,
Bankura (North) Sub-Division – Sonamukhi,
Post Office and Police Station – Sonamukhi,
District – Bankura,
Pin – 722207.

.. Respondents

For the Applicant : Ms. P. Dey Dhabal, Counsel

For the Respondents : Mr. R. Halder, Counsel

ORDER (ORAL)

Per Dr. Nandita Chatterjee, Administrative Member:

This Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

"(a) Order/Orders be passed by considering the representation made by the applicant dated 2.5.2018 to the respondent authorities.

(b) Order/Orders be passed by regularizing his service which was remained still vacant after the superannuation of the post man namely Abani Bhusan Chakraborty in the Rajkhamar E.D. Post Office.

(c) Order/Orders be passed as the Hon'ble Tribunal deemed fit and proper."

2. Ld. Counsel for the applicant submits that the applicant, who is working as a Substitute Post Man in place of Sri Abani Bhusan Chakraborty, (since superannuated), for 27 years and that the applicant had preferred many representations commencing from 31.1.2012 to 2.5.2018 in this regard. The respondent authorities not having responded to such representations, the Ld. Counsel for the applicant submits that the applicant would be satisfied if a direction is issued to the concerned respondent authority to dispose of the same in a time bound manner.

3. Accordingly, with the consent of the parties and without entering into the merits of the matter, we hereby direct the respondent No. 3, who is the Senior Superintendent of Post Offices, Bankura Division, Bankura to consider and dispose of the said representation dated 2.5.2018, if received at his end, within a period of 4 weeks from the date of receipt of a copy of this order. Such disposal will be on the basis of a reasoned and speaking order issued in accordance with law and should be communicated immediately to the applicant thereafter.

4. With these directions, the O.A. is disposed of. No costs.

(Nandita Chatterjee)
Administrative Member

(A.K. Patnaik)
Judicial Member